

Shri Sham Lal Saraf (Jammu and Kashmir): My hon. friend here has just expressed that all of these people sitting here are thieves. May I request that this may be expunged? It is most unparliamentary.

An hon. Member: He did not say like that.

Shri Vidya Charan Shukla: There is a cardinal rule of this House that your decision and your ruling shall not be questioned in the House, and that cardinal rule has been violated here day in and day out. May I request you to see that this rule is followed?

Shri Vasudevan Nair: You are violating the Constitution.

Shri Vidya Charan Shukla: If it is not followed, the entire House will be with you to take action against the Members who offend against that rule. (*Interruptions*).

May I complete my submissions? Whatever decisions or rulings are given by you cannot be questioned. This is the basis of the conduct of business in the House. The entire Opposition leaders, responsible leaders, will agree with this that the orderly conduct of business in this House will be impossible if your decisions and rulings are challenged.

May I also submit that your ruling that if they are not satisfied with anything, it should be discussed in your Chamber, is a salutary one, and we must see that it is followed? If there is any violation, I submit to you that you should take stringent action against the Members.

Mr. Speaker: I will be proceeding with this, and I will see.

Shri Nath Pal: Has the Prime Minister nothing to say in the matter?

Mr. Speaker: I am not asking him.
2584(Ai) LSD—5.

Shri H. N. Mukerjee: In view of this, we feel that we should withdraw from the House. We cannot tolerate this.

[*Shri H. N. Mukerjee and some other hon. Members left the House.*]

12.32 hrs.

PAPERS LAID ON THE TABLE—
Contd.

ANNUAL REPORT OF THE HINDUSTAN
HOUSING FACTORY ETC.

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-4054/65.*]
- (ii) Review by the Government on the working of the above Company.
- (iii) Statement by the Government on the amendments to the Articles of Association of the above Company.

Placed in Library. See No. LT-4055/65.

REPORT OF THE WORKING GROUP ON
COIR

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy of Report of the Working Group on Coir. [*Placed in Library. See No. LT-4056/65.*]

NOTIFICATIONS UNDER CUSTOMS ACT ETC.

The Minister of Planning (Shri B. B. Bhagat): Sir, on behalf of Shri

[Shri B. R. Bhagat]

Rameshwar Sahu, I beg to lay on the Table—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 333 dated the 6th March, 1965.
 (ii) G.S.R. 334 dated the 6th March, 1965.
 (iii) G.S.R. 335 dated the 6th March, 1965.

[Placed in Library. See No. LT-4052/65].

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 354 dated the 28th February, 1965.
 (ii) G.S.R. 355 dated the 28th February, 1965.
 (iii) G.S.R. 356 dated the 28th February, 1965.
 (iv) G.S.R. 357 dated the 28th February, 1965.
 (v) G.S.R. 336 dated the 6th March, 1965.

[Placed in Library. See No. LT-4057/65].

- (3) a copy each of the following Notifications:—

- (a) The Central Excise (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 376 dated the 28th February, 1965, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-4058/65].

- (b) The Agricultural Refinance Corporation (Staff) Regulations, 1964, published in Notification dated the 4th

July, 1964, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-4059/65].

12.33 hrs.

STATEMENT RE: ALLEGATIONS
AGAINST SHRI A. K. SEN

Mr. Speaker: Shri Surendranath Dwivedy. There is one thing that I would request. I would like the statement of Shri Dwivedy as also that of the Law Minister to be made at one and the same time, i.e., one after the other. If the Law Minister is also ready, I will allow him.

The Minister of Law and Social Security (Shri A. K. Sen): Yes.

Shri Surendranath Dwivedy (Kendrapara): During the discussion of the no-confidence motion on 16th March, 1965, Shri Homi Daji, an Opposition Member, said that Shri A. K. Sen, Union Minister of Law and Social Security who was a member of the Cabinet Sub-Committee which was dealing with Orissa affairs, had applied for a plot of land in Bhubaneswar when he was a member of the Sub-Committee and that a plot was allotted to him before the Sub-Committee finalised its report.

Shri A. K. Sen said that it was a serious allegation, and that he was prepared to resign if this could be substantiated. You were also pleased to observe that the House must take notice of it.

I have since made enquiries about this matter, and want to place the following facts for the consideration of the House.

From the records of the Government of Orissa, which I have been able to see, I can state with full sense of responsibility that the former Chief Minister of Orissa, Shri Biren Mitra and the former Chairman of the State